INJUDICIOUS RELEASE OF GRANTS

[ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/ RECOMMENDATIONS OF THE COMMITTEE CONTAINED IN THEIR SIXTY-NINTH REPORT (14TH LOK SABHA)]

MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF HIGHER EDUCATION)

PUBLIC ACCOUNTS COMMITTEE 2009-10

SIXTH REPORT

FIFTEENTH LOK SABHA



LOK SABHA SECRETARIAT NEWDELHI

SIXTH REPORT

PUBLIC ACCOUNTS COMMITTEE (2009-10)

(FIFTEENTH LOK SABHA)

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[Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-ninth Report (14th Lok Sabha)]

MINISTRY OF HUMAN RESOURCE DEVELOPMENT

(DEPARTMENT OF HIGHER EDUCATION)



Presented to Lok Sabha on 17.12.2009 Laid in Rajya Sabha on 17.12.2009

LOK SABHA SECRETARIAT NEW DELHI

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COMPOSITION OF THE PUBLIC ACCOUNTS COMMITTEE (2009-10)

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- 3. Dr. Baliram
- 4. Shri Khagen Das
- 5. Shri Naveen Jindal
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SECRETARIAT

- 1. Shri Ashok Sarin Joint Secretary
- 2. Shri Raj Shekhar Sharma *Director*
- 3. Shri Sanjeev Sharma Deputy Secretary

INTRODUCTION

I, the Chairman, Public Accounts Committee (2009-10), having been authorised by the Committee, do present on their behalf this Sixth Report (Fifteenth Lok Sabha) on action taken by Government on the Observations/Recommendations of the Committee contained in their Sixty-ninth Report (Fourteenth Lok Sabha) on "Injudicious Release of Grants".

- 2. The Sixty-ninth Report was presented to Lok Sabha on 28th April, 2008. Replies of the Government to the Observations/Recommendations contained in the Report were received on 26th May, 2009. The Public Accounts Committee considered and adopted the Sixth Report at their sitting held on 2nd December, 2009. Minutes of the sitting are given at Appendix I.
- 3. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in thick type in the body of the Report.
- 4. The Committee place on record their appreciation of the assistance rendered to them in the matter by the Office of the Comptroller and Auditor General of India.
- 5. An analysis of the action taken by the Government on the Observations/ Recommendations contained in the Sixty-ninth Report (Fourteenth Lok Sabha) is given at Appendix II.

New Delhi; 8 *December*, 2009 17 *Agrahayana*, 1931 (*Saka*) JASWANT SINGH
Chairman,
Public Accounts Committee.

CHAPTERI

REPORT

I. Introductory

This Report of the Committee deals with Action Taken by the Government on the Observations/Recommendations of the Public Accounts Committee contained in their Sixty-ninth Report (14th Lok Sabha) on Para 6.8 of the Report of the Comptroller and Auditor General of India for the year ended March, 2006, No. 3 of 2007, Union Government (Civil-Autonomous Bodies) relating to "Injudicious Release of Grants".

- 2. The Sixty-ninth Report of the Public Accounts Committee, which was presented to Lok Sabha on 28th April 2008, contained 9 Observations/Recommendations. The Action Taken Notes on all the Observations/Recommendations have been received from the Ministry of Human Resource Development (Department of Higher Education) and are broadly categorized as under:
 - (i) Observations/Recommendations which have been accepted by the Government:

Paragraph Nos. 25, 26, 27, 29, 32 and 33 [Sl. Nos. 1,2,3,5,8, and 9]

Chapter-II

(ii) Observations/Recommendations which the Committee do not desire to pursue in view of the replies received from the Government:

-NIL-

Chapter-III

(iii) Observations/Recommendations in respect of which replies of the Government have not been accepted by the Committee and which require reiteration:

Paragraph Nos. 28, 30 and 31 [Sl. Nos. 4, 6 and 7]

Chapter--IV

(iv) Observations/Recommendations in respect of which the Government have furnished interim replies:

-NIL-

Chapter--V

II. Gist of the Committee's findings in their Original Report

3. The University Grants Commission (UGC) started the Development Assistance Programme with the objective of improving infrastructure and basic facilities in universities and colleges so as to achieve at least the threshold level of infrastructure.

Keeping in view the disparities between Urban/Semi-Urban and Backward Areas, the UGC formulated two new schemes during the X Plan Period (2002-2007) entitled. 'Special Development Grant to Young Universities' (SDGYU) and 'Special Development Grant to Universities in Backward Areas' (SDGUBA). SDGYU aimed to create basic and bare minimum infrastructure and to improve/expand the existing infrastructure of Young Universities so as to enable them to attract more students and teachers and to help introduce new courses. The objective of SDGUBA is to focus attention on universities located in backward areas and to improve infrastructure, to achieve optimum teaching equity and access at least to the threshold level.

- 4. The universities included under Section 2(f) of the UGC Act of 1956 and declared eligible for central assistance under Section 12(B) of the Act from the VIII Plan onwards were considered eligible to receive grants from the UGC under the scheme SDGYU and all eligible universities under Section 2(f) and 12 (B) of the UGC Act and physically located in backward areas were considered for Grants under the scheme SDGUBA. Eligible and desirous universities were required to submit their proposals in the prescribed format to the UGC. Thereafter, selected universities were to be invited to give presentation before an Expert Committee, based on whose recommendations admissible grants were approved.
- 5. The Committee during their examination had observed that the University Grants Commission (UGC) prematurely released advance grant amounting to Rs. 5.48 crore to 24 Universities by the University Grants Commission (UGC) in March 2004 subject to condition that the grant may be used only after receiving item-wise approval of the UGC. Subsequently, the UGC conveyed its approval for incurring the expenditure from the said grant after a lapse of time ranging between 8 and 24 months. This resulted in blocking of funds amounting to Rs. 5.48 crore for a period ranging between 8 and 24 months and consequent loss of interest of Rs. 59.02 lakh for the period from April 2004 to March 2006. After examining the Audit findings, explanations of the Ministry of Human Resource Development and other relevant aspects, the Committee had, *inter-alia* recommended as under:
 - (i) UGC should review their system of approval and release of grants to universities under different schemes so that funds are released judiciously based on the soundness of proposals without needlessly blocking the funds released pre-maturely on half-baked proposals.
 - (ii) UGC needs to be more vigilant and prompt in attending to and rectifying matters, which have large financial implications.
 - (iii) The Ministry of HRD should devise a mechanism making it mandatory for the UGC and the heads of the universities to hold monthly review meetings to monitor the expenditure and so far as practicable, ensure even flow of expenditure throughout the year.
 - (iv) Delays in the submission of Utilisation Certificates of the earlier released grants should be enquired and responsibility fixed for such laxity and UGC should now galvanise their machinery and take up this issue strongly with the State Governments/Universities.

- (v) UGC should avoid releasing grants in excess of the capacity of grantee universities and its releases should be modulated in such a manner that unnecessary parking of funds with the grantee institutions is avoided.
- (vi) UGC should conduct a thorough review of its functioning with particular emphasis on the release and utilization of grants to universities.
- 6. The Action Taken Notes furnished by the Ministry of Human Resource Development have been reproduced in the relevant Chapters of this Report. In the succeeding paragraphs, the Committee have dealt with the action taken by the Government on some of their Observations/Recommendations made in the Original Report, which need reiteration or merit comments.

III. Review of System of Approval and Release of Grants

[Paragraph 28 of the 69th Report (14th Lok Sabha)]

7. In their 69th Report, the Committee had noted that UGC conveyed its approval for incurring expenditure out of the sanctioned Grants to the universities after a lapse of considerable time ranging between 8 and 24 months and such approvals to three universities under SDGYU and one university under SDGUBA were conveyed well beyond this period. The pre-mature release of grant by the UGC pending presentations from the universities and subsequent delay in conveying the final approvals resulted in blocking of funds amounting to Rs. 5.48 crore for a period ranging between 8 and 24 months and consequent loss of interest of Rs. 59.02 lakh for the period from April 2004 to March 2006. The Committee had observed that no time limit was prescribed by the UGC for ensuring that presentation of the projects by the Universities within a definite time schedule. While on one hand, the UGC had shown hurry in releasing grants to the universities in the month of March, on the other they restricted them to use the grants until receiving item-wise final approval of the UGC. The Committee had pointed out that this process itself was responsible for blocking of funds with the grantee universities. While deprecating that there was no proper system in UGC to ensure early utilization of funds by the universities, the Committee had recommended the UGC to review their system of approval and release of grants to universities under different schemes for streamlining the procedures for approval and release of funds so that funds are released judiciously based on the soundness of proposals without needlessly blocking the funds released pre-maturely on half-baked proposals.

8. The Ministry in their Action Taken Note have stated as under:

"Keeping in view of the disparities between Urban, Semi Urban and Backward Area. UGC introduced two schemes namely (1) Special Development Grant to Young Universities (2) Special Development Grant to Universities under Backward Areas. UGC identified 13 Universities (Young), 11 Universities (Backward) for the purpose.

The Committee Constituted by the UGC approved in principle the proposals in question and asked Universities identified to submit their detailed proposals in this regard. UGC also released Rs. 5.48 Crore to all 24 Universities (Young and Backward) identified 'on account' grant with the approval of competent authority.

The Universities were asked to send their proposals, which were to be vetted by an Internal Expert Committee of UGC, and after Committee's approval universities were to be invited for presentation before this Expert Committee. Since the universities took very long time in presenting and preparing documents for presentation. It was decided by the UGC to release Rs. 21.00 lakhs to each of 13 Young Universities and Rs. 25.00 lakhs to each of 11 universities under Backward Area Scheme as First instalment. This was specifically keeping in view that the grant being released was 'on account' grant under these schemes to be implemented during X plan period *i.e.* 2002-2007. The updated position of grants released/utilized during the X plan period 2002-2007 to the above 13+11(24) Universities under the Special Development grant to Young and Backward Universities are enclosed as Annexure-I & II.

As per the policy of the UGC 2nd and subsequent instalments of grant is released on receipt of Utilisation Certificate/statement/progress report of expenditure against earlier grant as per prescribed norms of the scheme.

Now the UGC has constituted a Committee to review the cases of the X Plan period and meeting of the Committee has been fixed on 8th June, 2009."

9. In their original Report, the Committee had commented upon the malady of hastily releasing grants by the University Grants Commission (UGC) to the Universities in the month of March alongwith the stipulation that the released Grants should be utilized only after receiving item-wise final approval from the UGC. This process was considered responsible for blocking of funds with the grantee universities. Accordingly, the Committee had recommended to the UGC to review their system of approval and release of grants to Universities under different schemes for streamlining the procedures for approval and release of funds so that same could be released judiciously based on the soundness of proposals without needlessly blocking the funds released pre-maturely on half-baked proposals. The Committee are, however, constrained to note that the UGC has merely constituted a Committee, that too after 13 months from the presentation of the Report, to review the cases pertaining to the X Plan period under 'Special Development Grant to Young Universities' (SDGYU) and 'Special Development Grant to Universities in Backward Areas' (SDGUBA). This reveals that the UGC has yet to act on the core issue of putting in place a reliable procedure for ensuring smooth preparation and approval of detailed proposals, prompt release of funds as well as timely and proper utilization of Grants by the Universities under different schemes which are essential for achieving their intended objectives of enhancing the search and coverage of University education in backward areas. The Committee feel that their recommendation has not been given the seriousness it deserved. They strongly feel that there should be a definite proper procedure for management of the grants. The Committee, therefore, cannot but overemphasize the need for streamlining the procedure for approval and release of funds by the UGC.

IV. Prevention of Rush of Expenditure at the end of Financial Year

[Paragraph 30 of the 69th Report (14th Lok Sabha)]

10. The Committee had observed in their Original Report that the UGC released grants under both SDGYU and SDGUBA to the universities in the month of March in contravention of the provisions of General Financial Rules according to which rush of expenditure particularly in the closing month of the financial year would be regarded as a breach of financial propriety. Moreover, such grants were released in a mechanical manner before according UGC's approval to the proposals. Since the universities could not, as per provisions, incur any expenditure without receiving item-wise final approval from the UGC, the urgency shown by the Commission in releasing the advance grant of Rs. 5.48 crore to the universities proved to be pointless and rather infructuous. Terming that such large-scale rush of expenditure in the closing month of the financial year clearly indicates lack of financial discipline and accountability, the Committee had recommended that the Ministry of Human Resource Development should devise a mechanism making it mandatory for the UGC and the heads of the universities to hold monthly review meetings to monitor the expenditure and so far as practicable, ensure even flow of expenditure throughout the year.

11. In their Action Taken Note, the Ministry of Human Resource Development, states as under:

"The UGC has noted the suggestions of PAC and adopted a procedure to convene meetings with the Vice-Chancellors, Registrars and Finance Officers of the Universities from time to time to discuss the issues *i.e.* grants released submission of Utilisation certificate, problems faced by the Universities etc. This has resulted that the Universities have turned more vigilant to UGC grants".

12. Emphasizing that the tendency of releasing grants by the University Grants Commission (UGC) under both 'Special Development Grant to Young Universities '(SDGYU) and 'Special Development Grant to Universities in Backward Areas' (SDGUBA) Schemes to the universities in the month of March is in contravention of the provisions of General Financial Rules and a breach of financial propriety, the Committee in their earlier Report had recommended that the Ministry of Human Resource Development should devise a mechanism making it mandatory for the UGC and the heads of the universities to hold monthly review meetings to monitor the expenditure and so far as practicable, ensure even flow of expenditure throughout the year. The Committee, however, note that the UGC has simply adopted a procedure to convene meetings with Vice Chancellors, Registrars of Universities and Finance Officers of the Universities from time to time to discuss general financial issues regarding release of grants, submission of Utilization Certificates etc. This, according to the Committee, may not fully address the issue of devising a proper mechanism to ensure an even flow of expenditure throughout the year, or at least to prevent the detrimental rush of expenditure in the closing month of the financial year. The Committee believe that the newly formulated arrangement of convening meetings with the Vice Chancellors, the Registrars and the Finance Officers from time to time is no substitute for the recommended regular or monthly meetings under proper monitoring mechanism. While drawing once again the attention of the Ministry to the obstacles created by the March rush of expenditure in achieving the objectives of the UGC Schemes, the Committee reiterate that the Ministry of Human Resource Development should devise a suitable mechanism mandating the UGC and the heads of the universities to hold monthly review meetings to monitor the expenditure flow and the extent of the implementation of the assigned task with a view to ensuring even flow of expenditure throughout the financial year.

V. Stringent Measures for Non-submission of Utilisation Certificates [Paragraph 31 of the 69th Report (14th Lok Sabha)]

13. In their Original Report, the Committee had noticed that Utilisation Certificates (UCs) amounting to Rs. 618.29 lakh under the 'Special Development Grant to Young Universities' (SDGYU) and Rs. 663.69 lakh under the 'Special Development Grant to Universities in Backward Areas' (SDGUBA) were still outstanding. This is approximately 50 percent of the total grants released to the universities under those schemes. Having taken a serious view of the inordinate delay on the part of the universities concerned in furnishing the Utilisation Certificates (UCs) of such a huge amount, which thwart the very process of releasing further grants to the universities, the Committee had called for enquiring into the matter and fix responsibility for such laxity. Further, with a purpose of eliminating the delay in submission of these utilization certificates to the UGC, the Committee had recommended that UGC should galvanise their machinery and take up the issue of non-submission of Utilisation Certificates strongly with the State Governments/Universities so that stringent measures are initiated for prolonged delay or failure on the part of the universities to furnish the Utilisation Certificates as per schedule.

14. In their Action Taken Note, the Ministry of Human Resource Development, stated as under:

"The UGC has constituted a Project Oversight Committee to review the progress of work done by all universities under the Scheme (i) Young Universities and (ii) Backward Universities during X plan. The date of meeting of the Committee has been fixed for 8th June 2009. Letters are being sent to Registrars/Finance Officer of these Universities for a Meeting in UGC office. They will be requested to come with Progress Report/Utilisation Certificate/ Statement of expenditure and completion certificate of building duly signed by the concerned authorities for the grants released during the X plan under the scheme (i) Young Universities and (ii) Backward Universities. UGC will also inform them that failure to do so may invite stringent measures by UGC. UGC will be constrained to stop future grants. A copy of the D.O. No. F63-1/2003 (SU-I) date 1/5/2009 for monitoring the utilized of funds issued to the Vice-Chancellor's and Registrars of the concerned Universities are enclosed for your ready reference."

15. From the Action Taken Note of the Ministry, the Committee note that steps have not been taken to ascertain the reasons for inordinate delay in submission of Utilisation Certificates by the Universities for utilization of Rs. 618.29 lakh under SDGYU Scheme and Rs. 663.69 lakh under SDGUBA Scheme so far. Non-submission

of Utilisation Certificates in these cases blur the legitimacy of utilizing huge sums of money, which constitute about 50 per cent of the total grants paid under the two Schemes besides thwarting further releases. The Committee feel that this lapse, which harbours scope for misuse and embezzlement of public money, is quite a serious lapse to be ignored lest the degree of fiscal indiscipline will only get worsened. The Committee, therefore, reiterate that the UGC should enquire into the matter and fix responsibility for such a serious laxity.

The Committee further observe that remedial steps taken by the UGC for expeditious submission of Utilisation Certificates by the Universities more or less pertain to re-circulation of routine instructions and old circulars issued by the UGC, which is not going to substantially contribute in ensuring timely submission of Utilisation Certificates. Further, the belatedly constituted Project Oversight Committee of the UGC is yet to start functioning and it is not clear as to how this Committee is slated to monitor utilisation of funds by the Universities and subsequent submission of Utilisation Certificates thereof. Nothing has also been specified precisely for taking the proposed stringent measures against the defaulting Universities. Such casual approach cannot ameliorate the correlated financial crisis caused by non or delayed submission of Utilisation Certificates. The Committee, therefore, would like to re-emphasize that the UGC should galvanize its machinery and take up the problem of delayed/non-submission of Utilisation Certificates with the respective Universities so that stringent deterrent measures could be initiated.

CHAPTER II

OBSERVATIONS/RECOMMENDATIONS WHICH HAVE BEEN ACCEPTED BY THE GOVERNMENT

Observation/Recommendation No. 25

The University Grants Commission started the Development Assistance Programme with the objective of improving infrastructure and basic facilities in universities and colleges so as to achieve at least the threshold level of infrastructure. Keeping in view the disparities between Urban/Semi-Urban and Backward Areas, the UGC formulated two new schemes during the X Plan period (2002-2007) entitled, 'Special Development Grant to Young Universities' (SDGYU) and 'Special Development Grant to Universities in Backward Areas' (SDGUBA) with the objective of creating basic/minimum infrastructure and also to improve/expand the existing infrastructure of universities to achieve optimum teaching equity. The Universities included under Section 2(f) of the UGC Act of 1956 and declared eligible for central assistance under Section 12 (B) of the Act from VIII Plan onwards were considered eligible to receive grants from the UGC under the scheme SDGYU and all eligible Universities under Section 2(f) and 12(B) of the UGC Act and physically located in backward areas were considered for Grants under the scheme SDGUBA. Eligible and desirous Universities were required to submit their proposals in the perscribed format to the UGC. Thereafter, selected Universities were to be invited to give presentation before an Expert Committee, based on whose recommendations admissible grants were approved.

[Observation/Recommendation Sl.No. 1, Appendix Para 25 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

Factual position no comments.

Observation/Recommendation No. 26

The Committee understand that the UGC take decisions for release of grants to universities under any scheme/programme based on the advice of the Expert Committee. Generally, in a plan period, the allocation is decided by the Expert Committee and the grant is released in installments on receipt of 'Utilisation Certificate' of the earlier sanctioned grant. The Expert Committee meets once in a year to consider the proposals and after approval, the grants are released. According to the UGC, this procedure for release of grants is reviewed in the beginning of each Five Year Plan and necessary improvements are incorporated.

[Observation/Recommendation Sl.No. 2, Appendix Para 26 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

Factual position no comments.

Observation/Recommendation No. 27

The Committee's examination of the subject showed that an Expert Committee of officials of the UGC met in March 2004 to assess the proposals received from different universities and recommended 13 universities under 'Special Development Grant to Young Universities' (SDGYU) 11 under 'Special Development Grant to Universities in Backward Areas' (SDGUBA) for release of advance grant at the rate of Rs. 21.00 lakh and Rs. 25.00 lakh respectively subject to condition that the grant may be used only after receiving item-wise final approval of the UGC and the eligible universities be called for presentation of their projects. Accordingly, the UGC released (March 2004) Rs. 5.48 crore as advance grant to these 24 universities.

[Observation/Recommendation Sl.No. 3, Appendix Para 27 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

Factual position no comments.

Observation/Recommendation No. 29

With regard to prescribing a time limit on order to ensure that presentation of their projects by the universities should be made within the prescribed time schedule, the Committee have been informed during the course of examination of the subject that the UGC is streamlining the procedures and a calendar of events *i.e.*, inviting proposals, scrutiny, interface meetings, approval and release of grants is being introduced in XI plan. It is only after taking up the matter by the Committee, the UGC has now initiated certain measures for approval and release of grants. Had these steps been initiated earlier, the situation of blocking of funds amounting to Rs. 5.48 crore and consequent loss of interest of Rs. 59.02 lakh in respect of two development schemes could well have been avoided. The Committee would now expect the UGC to be more vigilant and prompt in attending to and rectifying matters which have large financial implications.

[Observation/Recommendation Sl. No. 5, Appendix Para 29 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

The UGC is inviting proposals during XI plan from all eligible Universities which are covered under the scheme (i) Young Universities, and (ii) Backward Universities. The last date for inviting proposals is 20th May 2009. It may please be noted that it has been decided to constitute one Committee only which will look after not only the review of X plan Projects but also give recommendations for the proposals received

during XI plan period. This meeting has been fixed for 9th June 2009 for considering the proposals of XI plan fresh Universities [copy of the office order No. F.80-3/2008 (SU-I) dated 2-4-2009 and No. F.80-3/2005 (SU-I) dated 29th April 2009 are enclosed for your ready reference]

Observation/Recommendation of Public Accounts Committee No. 32

The Committee note that it was specifically mentioned to the universities by the UGC that interest accruing on the funds allocated to them would be treated as additional grant. The grantee institutions are also required to incorporate such amount of interest in the Utilisation Certificate to be submitted to the UGC. In this context, the Committee would expect the UGC to avoid releasing grants in excess of the capacity of grantee universities. The present practice of release of grants without correctly estimating the observing capacity of the universities should be discontinued forthwith. Further, the UGC should modulate its releases in such a manner that unnecessary parking of funds with the grantee institutions is also avoided.

[Observation/Recommendation Sl.No. 7, Appendix Para 32 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

Keeping in view the suggestions of the PAC the UGC has reviewed its policy for releasing grants and it has been decided that grants to Universities will be considered on their genuine requirements to develop infrastructure facilities particularly for academic purposes. Copy of the revised guidelines are enclosed for your ready reference. (Annexure 'A').

Annexure'A'

Special Development grant for Universities in Backward/Rural/Remote/ Border Areas

Objective

It is observed that there is a visible disparity between the universities situated in metropolitan cities and urban and semi-urban areas, and the universities located in backward/rural/remote/border areas. This disparity is a major weakness of our higher education system and requires immediate attention. One of the priorities of the XI Plan is to identify such weaknesses and strengths of the higher education institutions and then extend focused funding to remove weaknesses and fortify strengths. In order to partially overcome disparities and to improve the higher education scenario presently prevailing in the backward areas of the country, the Commission has initiated a scheme entitled "Special Development Grant for Universities in Backward Areas" Beneficiary universities under this scheme will be able to strengthen their available infrastructure and create essentially required additional basic infrastructure.

The objective of the scheme is to focus attention on universities located in backward/rural/remote/border areas and to improve infrastructure to achieve optimum teaching, equity and access at least to the threshold level. This will help the universities to evolve to a level where they are able to introduce innovations in academics and meet the challenges of globalization. By doing so the students of these areas will come up to the level of other urban and semi-urban areas of the country. This will also stem the migration from backward/rural/remote/border areas to Metropolitan and Urban Areas. Additional Job opportunities will also emerge in the particular areas by opening up opportunities for self employment in these areas.

Eligibility/Target

All eligible universities under sections 2(f) and 12 (B) of the UGC Act of 1956 and physically located in backward/rural/remote/border areas will be considered under this scheme. A university which has received grant under the scheme in the X Plan and is also eligible in the XI Plan will also be considered for funding under the scheme. All Central and Deemed to be Universities, getting 100% non-plan grant are excluded from the purview of this scheme.

Norms for identifying the university as one located in Backward/Rural/Remote/Border areas:

(a) Backward

All the universities physically located in the districts with GER less than the national average and with no. of colleges less than 5 per lac of population would be considered as those located in backward area district.

(b) Rural

Any university located in an area where village panchayat exists would be a rural university.

(c) Remote Area

Any university which is not connected by a metalled road upto 5 km. will be considered as one located in a remote area. This may be certified by the District Magistrate.

(d) Border Area

The districts whose boundary touches the border of a neighbouring country will be treated as border area districts. Any university located in these districts would be eligible under this scheme. This may be certified by the District Magistrate.

Nature of Assistance

Eligible universities under this scheme will be provided up to Rs.100.00 Lakh (One Hundred Lakh) as one time grant during the XI Plan if it falls under one of the above categories. The grant would be Rs.1.25 crore if it falls under two of the above categories and Rs.1.50 crore if it falls under more than two categories. This grant can be utilized exclusively for creating/upgrading/augmenting infrastructural projects of capital nature, such as central facilities like library, staff quarters, classrooms, laboratories, hostels, conference hall, etc.

Proforma for submitting the proposal is at Annexure-X.

Procedure for Monitoring

The scheme will be monitored by obtaining an annual progress report and the submission of a statement of account, audited utilisation certificate and completion documents (infrastructure projects) from the university concerned. However, the Commission reserves its right of sending an expert committee for an on-the-spot-monitoring, if deemed necessary.

Special Development Grant for Young Universities and Rejuvenation Grant for Old Universities

Objective

At present the biggest challenge before the nation is to meet the diametrically opposite demands of quality education and an increasing number of students aspiring for higher education. The need for both quality and quantity in higher education demands better academic and physical infrastructure, greater financial resources and an increasing number of educational institutions. To match this increased demand new universities are being established every year. These new universities need to develop their infrastructure, which requires substantial funding since they are new and are normally devoid of such infrastructure at the time of their establishment. Similarly, the universities which are more than 100 years old require refurbishing of infrastructure to maintain the quality. Therefore, one of the thrust areas identified by the UGC during the XI Plan is to strengthen these newly created universities and old universities by providing them additional grant.

Eligibility/Target

The universities which have been included under Section 2 (f) and declared eligible for Central assistance under Section 12 (B) of the UGC Act, 1956 and are not above ten years of age as on 1st April, 2007 are eligible to receive grant from UGC under this scheme of Special Development Grants for Young Universities. A university which has received grants under the scheme in the X Plan and is also eligible in the XI Plan will also be considered for funding under the scheme. Rejuvenation Grant for old universities will be given to those which have already completed more than 100 years of their establishment.

Nature of Assistance

The eligible universities will get assistance as a one time grant during the XI Plan maximum limit for the same being:

(i) Young Universities - Rs. 1.00 crore (ii) Rejuvenation grant - Rs. 1.00 crore for old universities

Under this component, the University can make use of grant available for augmenting/improving/extending their physical infrastructure.

This grant can be utilised exclusively for creating infrastructure facilities of a capital nature such as libraries, hostels, staff quarters, class rooms, laboratories, canteens, auditoria, guest houses, play grounds, repairs and renovation of buildings/infrastructure, etc.

Monitoring and Evaluation

Every year the University must send to the UGC, the Expenditure Statement and the Progress Report for Physical performance in the prescribed proforma enclosed as Annexure. Proforma for submitting the proposal is at **Annexure-XI.**

Instrumentation Maintenance Facility (IMF)

Objectives

- (i) The primary objective of the IMF is to provide effective and economical services in the repair and maintenance of scientific instruments and electronic hardware.
- (ii) The IMF shall strive to satisfy the users of instruments and electronic hardware regarding the quality of the service.
- (iii) The IMF shall provide facilities for staff development through training and opportunities to exchange experience with other IMFs and centres providing similar services around the country.

Eligibility

Central/State Universities, and Deemed to be Universities, which are under sections 2 (f) and 12 (B) of the UGC Act, 1956, are eligible to receive financial support to establish IMF in their institutions for PG Science Departments under this scheme. A University/Deemed University having USIC Programme will not be eligible for IMF Unit. All Universities which have been approved by the UGC for implementing this scheme during Xth Plan period will also not be eligible for IMF during the XIth Plan.

Observation/Recommendation of Public Accounts Committee No. 33

To sum up, the facts narrated in the foregoing paragraphs reveal several shortcomings in the existing system of the UGC for allocation of grants to the universities. Considering the fact that the 'Special Development Grant to Young Universities' and 'Special Development Grant to Universities in Backward Areas' schemes were meant to create basic and minimum infrastructure and to achieve optimum teaching equity, it is unfortunate that no mechanism was evolved by the Ministry/UGC to assess the actual requirement of funds by the universities, their capabilities and allocate them funds accordingly for proper implementation of these schemes. Another disquieting aspect

observed by the Committee is the absence of a proper monitoring mechanism in the UGC to monitor whether the budget allocations made to the universities have been utilized by them as per the prescribed norms or not. Monitoring of progress of the universities is presently being done by the UGC merely on the basis of the Utilisation Certificate, statement of expenditure and progress report received from the universities. Considering the fact that a large number of Utilisation Certificate involving huge sums of money are pending for submission by the concerned universities, the Committee urge upon the UGC to make their regulatory mechanism more effective to enable purposeful utilization of grants. The Committee recommend in this regard that the UGC should conduct a thorough review of its functioning with particular emphasis on the release and utilization of grants to universities. The Committee would like to be informed of the conclusive action taken in the matter.

[Observation/Recommendation Sl.No. 9, Appendix Para 33 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

The UGC has noted the recommendations of the PAC and will be more vigilant in future in the matters relating to release of grants to State Universities under various schemes. Proper monitoring of progress of the Utilisation of funds is being adopted. Meetings of Vice-Chancellor, Registrars and finance officers are called in the UGC office from time to time to discuss the requirements of the Universities, and also to make proper Utilisation of funds etc. The recommendations of the PAC is being followed while releasing funds to the Universities.

The steps taken by thye UGC to review the present position is as under:—

- 1. The UGC has constituted a Project oversight Committee to review the progress of work done by all universities under the Scheme (i) Young Universities and (ii) Backward Universities during X plan. The date of meeting of the Committee has been fixed for 8th June 2009. Letters are being sent to Registrars/Finance Officer of these Universities for a Meeting in UGC office. They will be requested to come with Progress Report/ Utilisation Certificate/statement of expenditure and completion certificate of building duly signed by the concerned authorities for the grants released during the X plan under the scheme (i) Young Universities and (ii) Backward Universities. UGC will also inform them that failure to do so may invite stringent measures by UGC. UGC will be constrained to stop future grants.
- 2. The UGC is inviting proposals during XI plan from all eligible Universities which are covered under the scheme (i) Young Universities and (ii) Backward Universities. The last date for inviting proposals is 20th May 2009. It may please be noted that it has been decided to constitute one Committee only which will look after not only the review of X plan Projects but also give recommendations for the proposals received during XI plan period. This meeting has been fixed for 9th June 2009 for considering the proposals of XI plan fresh Universities.
- 3. The statement (uptodate) showing the position of the grant allocated/released/Utilisation Certificate received from the concerned Universities under the scheme (i) Young Universities and (ii) Backward Universities as Annexure-II.

Young Universities Scheme

Statement showing the position of the grant allocated/released and UC received from the eligible State universities under the scheme special Development Grant to Young Universities during X Plan period

(Rs. in lakh)

S.No.	Name of the Universitie/ State	Allocation	Grant released	Utilisation Certificate	Remarks		
1	2	3	4	5	6		
Oris	Orissa						
1.	Fakir Mohan University	100.00	90.00	50.00	Completion awaited		
2.	North Orissa University	100.00	90.00	40.00	-do-		
Madl	nya Pradesh						
3.*	Mahatma Gandhi Chitrakoot Gramodaya Vishwavidyalaya	100.00	90.00	56.41	Completion awaited		
4.	National Law Instt. University	100.00	90.00	50.00	Completion awaited		
Kera	la						
5.	Sree Sankaracharya University of Sanskrit	100.00	100.00	100.00	Accounts settled		
6.	Kannur University	100.00	90.00	90.00	Completion documents awaited		
Gujarat							
7.*	North Gujarat University	100.00	100.00	100.00	Accounts settled		
Bihar							
8.	B.N. Mandal University	100.00	50.00	_	Completion documents awaited		
9.	Veer Kanwar Singh University	96.73	88.00	50.00	-do-		
Raja	sthan						
10.	M.D.S. University	100.00	50.00	_	-do-		
Ranc	chi						
11.*	Vinoba Bhave University	100.00	90.00	25.47	-do-		
Karnataka							
12.*	Kannada University	90.99	90.99	90.99	Completed		
13.*	Kuvempu University	100.00	100.00	100.00	Building completed		
14.	National Law School of India University	100.00	50.00	_	Progress report of expdt. awaited		

1	2	3	4	5	6
Hary	ana				
15.*	Guru Jambheshwar University of Science & Technology	100.00	90.00	50.00	Completion documents awaited
Maha	nrashtra				
16.*	S.R.T.M. University, Nanded	100.00	50.00	16.88	Progress Report/ Utilization Certi- ficate awaited
17.*	North Maharashtra	100.00	50.00	27.71	Completion
	University, Jalgaon				Documents/Progres Report awaited
Delhi	i				
18.*	Guru Gobind Singh University, Delhi	100.00	21.00	_	Refund received & Accounts finalized
Uttar	Pradesh				
19.*	Dr. R.M.L. Awadh University, Faizabad	100.00	50.00	_	Progress Report/ Utilization Certificate awaited
20.	Bundelkhand University, Jhansi	100.00	90.00	50.00	Completion Documents/ Utilization Certificate awaited
21.*	V.B.S. Purvanchal University, Jaunpur	100.00	50.00	_	Progress Report awaited
22.*	J.R.H. University, Chitrakoot Dham	100.00	21.00	21.00	-do-
23.	M.J.P. Rohilkhand University, Bareilly	154.04	_	_	Regretted as construction work not started upto 31-03-2007
West	Bengal				
24.	Bengal Engg. & Sc. University, Shibpur	100.00	90.00	90.00	Completion Documents awaited
Andh	ra Pradesh				
25.	National Academy of Legal Studies and Research University, Hyderabad	100.00	50.00	50.00	Documents called for awaited
Chha	ttisgarh				
26.	H.N. Law University, Raipur	100.00	90.00	90.00	Completion Documents awaited
Tamil	l Nadu				
27.*	M.S. University, Thirunelveli	100.00	90.00	100.00	Account finalized
28.	Periyar University, Salem	100.00	90.00	100.00	Completion Documents called for

1	2	3	4	5	6		
Arur	Arunachal Pradesh						
29.	Rajiv Gandhi University, Itanagar	96.11	48.05	96.11	Completion Documents awaited		

Note: The UGC is approaching these Universities from time to time for submission of statement of expenditure and completion documents in respect of buildings approved by the UGC.

^{*} Advance grant was given to these Universities.

ANNEXURE II

Backward Area Scheme

Statement showing the position of the grant allocated/released and UC received from eligible State universities under the scheme special Development Grant to universities located in Backward Areas during X plan period

(Rs. in lakh)

S.No.	Name of the Universities/ State	Allocation	Grant released	Utilisation Certificate	Remarks	
1	2	3	4	5	6	
Oris	sa					
1.	North Orissa University	70.00	63.00	35.00	Statement of expenditure/ Utilisation Certificate awaited	
Madl	nya Pradesh					
2.*	Awadhesh Pratap Singh University	68.91	68.91	68.91	Accounts settled	
3.	Mahatma Gandhi Chitrakoot Gramodaya Vishwavidyalaya	70.00	63.00	39.07	Completion documents awaited	
Guja	rat					
4.*	Saurashtra University	70.00	70.00	70.00	Accounts settled	
5.*	North Gujarat University	70.00	70.00	70.00	Accounts settled	
Biha	Bihar					
6.	Patna University	66.64	33.00	_	Statement of expenditure/ Utilisation Certificate awaited	
7.	T.M. Bhagalpur University	70.00	63.00	35.00	Statement of expenditure/ Utilisation Certificate awaited	
8.	K.S.D. Sanskrit University	70.00	35.00	_	-do-	
9.	B.N. Mandal University	70.00	35.00	_	-do-	

1	2	3	4	5	6
10.	L.N. Mithila University	70.00	63.00	35.00	Statement of expenditure/ Utilization Certificate awaited
11.	Veer Kanwar Singh University	64.52	57.00	32.00	Statement of expenditure/ Utilization Certificate awaited
Raja	sthan				
12.*	J.N. Vyas University	70.00	35.00	24.63	-do-
13.	M.L. Sukhadia University	70.00	69.99	69.99	Accounts settled
14.	M.D.S. University	70.00	35.00	22.83	Stt. of exp./ Utilization Certificate awaited
Jhar	khand				
15.*	Vinoba Bhave University	70.00	63.00	35.00	-do-
Karr	nataka				
16.*	Gulbarga University	70.00	63.00	63.93	Completion documents awaited
17.	University of Mysore	70.00	59.00	67.50	-do-
J&K					
18.	Kashmir University, Srinagar	68.68	61.81	34.34	Completion Documents awaited
Uttai	Pradesh				
19.*	D.D.U. Gorakhpur University, Gorakhpur	70.00	25.00	24.65	Revised Utilization Certificate called
20.	Dr. R.M.L. Avadh University, Faizabad	70.00	35.00	35.00	-do-
21.*	V.B.S. Purvanchal, Jaunpur	70.00	35.00	_	Progress Report/ Utilization Certificate awaited
Andl	ıra Pradesh				
22.	Andhra University, Visakhapatnam	70.00	35.00	_	Information/ Progress Report/Utilisation Certificate awaited
23.*	Kakatiya University, Warangal	70.00	63.00	35.00	Completion Documents received. Information called for
24.*	Sri Krishnadevaraya University, Anantapur	70.00	63.00	55.00	Completion Documents awaited
25.*	Acharya Nagarjuna University, Guntur	70.00	63.00	26.57	Completion Documents awaited

1	2	3	4	5	6
Chh	attisgarh				
26.	Guru Ghasidas University, Bilaspur	59.00	29.50	_	Progress Report/ Utilisation Certificate awaited

Note: The UGC is approaching these Universities from time to time for submission of statement of expenditure and completion documents in respect of buildings approved by the UGC.

^{*} Advance grant was given to these Universities.

CHAPTERIII

OBSERVATIONS/RECOMMENDATIONS WHICH THE GOVERNMENT DO NOT DESIRE TO PURSUE IN VIEW OF THE REPLIES RECEIVED FROM THE GOVERNMENT

-NIL-

CHAPTER IV

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH REPLIES OF THE GOVERNMENT HAVE NOT BEEN ACCEPTED BY THE COMMITTEE AND WHICH REQUIRE REITERATION

Observation/Recommendation No. 28

The Committee find that UGC conveyed its approval to the universities for incurring the expenditure on the said schemes after a lapse of considerable time ranging between 8 and 23 months and approvals to three universities under SDGYU and one university under SDGUBA scheme were conveyed well beyond this period. Thus pre-mature release of grant by the UGC pending presentations from the universities and subsequent delay in conveying the final approvals resulted in blocking of funds amounting to Rs. 5.48 crore for a period ranging between 8 and 24 months and consequent loss of interest of Rs. 59.02 lakh for the period from April 2004 to March 2006. While admitting the delay in conveying the approval for incurring the expenditure on the said schemes, the UGC attributed this to the long time taken in presenting and preparing documents for presentation by the universities. The Committee find the reply of the UGC hardly convincing. Holding the universities responsible for the delay cannot absolve the UGC of their responsibility to expedite the approvals. The fact of the matter remains that no time limit was prescribed by the UGC for ensuring that presentation of their projects by the universities be made within a prescribed time schedule. On the one hand, the UGC had shown hurry in releasing grants to the universities in the month of March, while on the other they restricted them to use the grants with the condition that these may be used only after receiving item-wise final approval of the UGC. The Committee find that this process iteself was responsible for blocking of funds with the grantee universities. Evidently, there was no proper system in UGC to ensure early utilization of funds by the universities. The UGC have also conceded in their deposition that the process followed by them led to delay in commencement of works which consequently resulted in slow utilization of the funds by the universities. The Committee deplore the fact that till now no procedure has been evolved by the UGC nor prescribed by the Ministry for management of grants. The Committee feel that absence of sound procedures in the UGC for release of grants to the universities is not a desirable situation for an organization responsible for the promotion and regulation of university education. Since the universities were dependent on the availability of funds for proper implementation of the schemes, the need for streamlining the procedures for approval and release of funds warrants urgent attention of the UGC. The Committee, therefore, recommend that the UGC should review their system of approval and release of grants to universities under different schemes so that funds are released judiciously based on the soundness of proposals without needlessly blocking the funds released pre-naturedly on half-baked proposals.

[Observations/Recommendations Sl.No. 4 Appendix Para 28 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

Keeping in view of the disparities between Urban, Semi Urban and Backward Area, UGC introduced two schemes namely (1) Special Development Grant to Young Universities (2) Special Development Grant to Universities under Backward Area. UGC identified 13 Universities (Young), 11 Universities (Backward) for the purpose.

The Committee constituted by the UGC approved in principle the proposals in question and asked Universities identified to submit their detailed proposals in this regard. UGC also released Rs. 5.48 crore to all 24 Universities (Young and Backward) identified 'on account' grant with the approval of competent authority.

The Universities were asked to send their proposal which were to be vetted by an Internal Expert Committee of UGC and after Committee's approval Universities were to be invited for presentation before this Expert Committee. Since the Universities took very long time in presenting and preparing documents for presentation. It was decided by the UGC to release Rs. 21.00 lakhs to each of 13 Young Universities and Rs. 25.00 lakhs to each of 11 Universities under Backward Area Scheme as First instalment. This was specifically keeping in view that the grant being released was 'on account' grant under these schemes to be implemented during X Plan period *i.e.* 2002—2007. The updated position of grants released/utilized during the X Plan period 2002—2007 to the above 13+11(24) Universities under the Special Development Grant to Young and Backward Universities are enclosed as *Annexure-I & II*.

As per the policy of the UGC 2nd and subsequent instalments of grant is released on receipt of Utilisation Certificate/statement/progress report of expenditure against earlier grant as per prescribed norms of the scheme.

Now the UGC has constituted a Committee to review the cases of the X Plan period and meeting of the Committee has been fixed on 8th June, 2009.

Comments of the Committee.

Please See Para No. 9 of Chapter I.

Observation/Recommendation No. 30

The Committee's examination also revealed that the UGC released grants under both the schemes to the Universities in the month of March in contravention of the provisions of General Financial Rules according to which rush of expenditure particularly in the closing month of the financial year would be regarded as a breach of financial propriety. Considering the fact that Universities could not incur any expenditure out of the advance grant of Rs. 5.48 crore without receiving item-wise final approval from the UGC, the urgency shown by UGC in releasing the grants to Universities in mechanical manner before according approval to the proposals proved to be pointless and rather infructuous. Further, such large scale rush of expenditure in the closing month of the financial year clearly indicates lack of financial discipline and accountability. The Committee, therefore, consider it necessary that the Ministry of HRD devise a mechanism making it mandatory of the UGC and the heads of the

Universities to hold monthly review meetings to monitor the expenditure and so far as practicable, ensure even flow of expenditure throughout the year.

[Observations/Recommendations Sl.No. 6 Appendix Para 30 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

The UGC has noted the suggestions of PAC adopted a procedure to convene meetings with the Vice-Chancellorss, Registrars and finance officers of the Universities from time to time to disenss the issues *i.e.* grants released submission of Utilisation certificate, problems faced by the Universities etc. This has resulted that the Universities have turned more vigilant to UGC grants.

Comments of the Committee

Please See Para No. 12 of Chapter I.

Observation/Recommendation No. 31

The Committee note that in order to ensure that grants are properly utilized by the Universities for the purpose for which they were sanctioned, the certificate of utilization of grants are required to be submitted by the Universities to the UGC. The Committee's scrutiny has revealed that Utilization Certificate (U.C.) amounting to Rs. 618.29 lakh under the scheme of 'Special Development Grant to Young Universities' (SDGYU) and Rs. 663.69 lakh under the scheme of 'Special Development Grant to Universities in Backward Areas' (SDGUBA) were still outstanding, which is approximately 50 percent of the total grants paid to the Universities under those schemes. The Committee take a serious view of the inordinate delay on the part of the Universities concerned in furnishing the Utilisation Certificate (UC) of such a huge amount. The Committee, would like the UGC to enquire into the matter and fix responsibility for such laxity. Needless to say, such delays in the submission of Utilisation Certificate of the earlier released grants thwart the very process of releasing further grants to the Universities. The UGC should now galvanise their machinery and take up this issue strongly with the State Governments/Universities. Prolonged delay or failure on the part of the Universities to furnish the Utilisation Certificate should immediately invite stringent measures by the UGC that would go a long way in eliminating the delay in submission of these Utilisation Certificate to the UGC. The Committee trust that necessary steps would be taken in this direction.

[Observations/Recommendations Sl.No. 7, Appendix Para 31 of 69th Report of PAC (Lok Sabha)]

Action Taken by the Government

1. The UGC has constituted a Project Oversight Committee to review the progress of work done by all universities under the Scheme (i) Young Universities; and (ii) Backward Universities during X Plan. The date of meeting of the Committee has been fixed for 8th June, 2009. Letters are being sent to Registrars/Finance Officers of these

Universities for a meeting in UGC officer. They will be requested to come with Progress Report/Utilisation Certificate/statement of expenditure and completion certificate of building duly signed by the concerned authorities for the grants released during the X Plan under the scheme (i) Young Universities and (ii) Backward Universities. UGC will also inform them that failure to do so may invite stringent measures by UGC. UGC will be constrained to stop future grants. A copy of the D.O. No. F.63-1/2003 (SU-I) dated 1-5/2009 for monitoring the utilization of funds issued to the Vice-Chancellors and Registrars of the concerned Universities are enclosed for your ready reference.

Comments of the Committee

Please See Para No. 15 of Chapter I.

No. F. 80-3/2008(SUI)

The undersigned, Sh. H.B. Sharma US(SU) and Mrs. Kulvinder Kaur SO(SUI) had a meeting on 23.03.2009 with Sh. Uma Shankar IAS, Director (UGC), Ministry of Human Resource Development regarding reply to be sent to Ministry of Human Resource Development in connection with PAC paras of grant related to Young and Backward Universities during the X Plan period.

During the discussion, Sh. Uma Shankar suggested the following:—

- 1. Statement of grant released to all Backward and Young Universities alongwith their expenditure and UCs.
- 2. A Committee may be constituted to review the progress of funds. For this, all VCs./Registrars/FO of above universities may be called with completion report, UCs, statement of expenditure. They may also be informed that as per directions of PAC in the event of failure to do so the Universities will face stringent measures by the UGC.
- 3. A schedule may be prepared with the following:—
 - (a) Proposals may be invited from all Backward and Young Universities as per XI Plan guidelines.
 - (b) In terms of clause 20(i) of UGC Act, 1956 a Project Oversight Committee may be constituted to look into the proposals of the above Universities. Sh. Uma Shankar has also informed that the above information may be furnished to him on or before 7.04.2009 so that the final reply can be prepared well in time.

As regards S1. Nos. 2 and 3, the UGC has given an assurance in its earlier reply that University Grants Commission will streamline the procedures and a calendar of events *i.e.* inviting proposals, scrutiny, interface meetings, approval and release of grants will be introduced in XI Plan.

Keeping in view the above discussions, the following suggestions are made:

1. We may constitute a Committee to review the progress of grants released to all Universities during the X Plan. The meeting may be fixed in 1st week of May, 2009 (2 days). The Chairman may please like to constitute the Review Committee.

- 2. All VCs/Registrars/FO of above Universities may be called with progress report, UCs, statement of expenditure and Completion Certificate of Buildings duly signed by the concerned authorities for the grant released during X Plan period under the scheme of Young and Backward Universities as per norms of UGC. We may also inform them as per directions of PAC (Public Accounts Committee) prolonged delay or failure on the part of the Universities to furnish the utilization certificates should immediately invite stringent measures by the UGC that would go a long way in eliminating the delay in submission of these utilization certificates to the UGC. In view of this we may inform strongly that UGC will be constrained to stop future grants in all respect.
- 3. In the XI Plan guidelines nothing has been mentioned about the inviting of proposals. Since UGC had given an assurance we may invite the proposals by taking an administrative decision and their proposals may be placed before the Project Oversight Committee for Young and Backward Universities. The proposals may be considered by the Committee keeping in view of the recommendations of the Visiting Committee.
- 4. A project Oversight Committee may be constituted. The date and time of meeting will be fixed at UGC headquarter accordingly. As such, the Members may be nominated by the Chairman.
- 5. The schedule of the above will be as under:—

Last date for inviting the proposal — 25.05.2009

Date of Meeting — 8-9.06.2009

In view of the above and since the reply is to be sent on or before 7.04.2009 the proposal is submitted for approval please.

No. F. 80-3/2008(SU-I)

The following Committee is constituted:—

Prof. M. Anandakrishnan : Chairman

Former Vice-Chancellor, Madras University, 79 Second Main Road Gandhi Nagar, Adyar,

Chennai-20

Dr. M.S. Valiathan : Member

Former Vice-Chancellor, MAHE, Manipal-576 119

Prof. M. Madiah : Member

Former Vice-Chancellor

Mysore University, Mysore-570 005

Secretary (on tour)

S.No. 81FM P115-116/C

Placed below the O.M. No. 32/3/1/2007/PAC dated 8th April, 09 received from Shri Sanjeev Sharma, D.S. Lok Sabha Secretariat, New Delhi regarding action taken notes on the recommendations contained in the 69th Report of the Public Accounts Committee (14th Lok Sabha) on paragraph 6—8 of the Report of C&AG of India for the year ended 31st March, 2006. No. 3 of 2007, Union Govt. (Civil Autonomous Bodies) stating to 'Injudicious release of Grant'.

In this connection it is stated that the response of UGC does not comply with the format sent earlier by the Secretariat as an attachment with OM dated 28th April, 2008 (Copy enclosed at P 116/Cor). Now it has been requested UGC to send the action taken report in the format enclosed at P 116/Cor. by 30th April, 2009.

In view of the above position, a draft reply is placed below in the prescribed proforma as desired by the Lok Sabha Secretariat.

Sd/-

Submitted for approval please:—

- Univ. have requested to lend the documents in a separate file and Letters of Members to be sent are also: also put up in the file.
- We may send action taken report to the Lok Sabha Sectt. and copies to M/H RD as proposed above.

Sd/-

विश्वविद्यालय अनुदान आयोग बहादुरशाह ज़फर मार्ग नई दिल्ली–110002 University Grants Commission Bahadur Shah Zafar Marg New Delhi-110002 April 2009

D.O. No. F 80-3/2005 (SUI)

Dear Dr. Valiathan

I am pleased to inform you that the Chairman, UGC has constituted a Project Oversight Committee consisting of the following members to review the progress of grants released to all Universities during the X Plan under the scheme Special Development Grant to Young Universities and special development grant to Universities located in backward areas and also to assess the proposals of the XI Plan under the said scheme. The date of the meeting has been fixed on 8th & 9th June, 2009 at UGC, Bahadur Shah Zafar Marg, New Delhi.

 Prof. M. Anandakrishnan, Former Vice-Chancellor, Madras University, 79, Second Main Road, Gandhi Nagar, Adyar, Chennai-20. — Chairman

2. Dr. M.S. Valiathan, Former Vice-Chancellor,

MAHE, Manipal-576 119

Mysore-570 005

3. Prof. M. Madiah, Former Vice-Chancellor, University of Mysore, Crawford Hall, Member

Member

I shall be grateful if you kindly accept the membership of the above Committee. A line in conformation will be highly appreciated.

With kind regards

Yours sincerely,

Sd/-

 $(Rajesh\,An and)$

Prof. M. Anandakrishnan, Former Vice-Chancellor, Madras University, 79, Second Main Road, Gandhi Nagar, Adyar, Chennai-20. Dr. M.S. Valiathan, Former Vice-Chancellor, MAHE,

Manipal-576 119

Prof. M. Madiah, Former Vice-Chancellor, University of Mysore, Crawford Hall, Mysore-570 005

Copy to: Sh. Uma Shankar, Director (UGC), Ministry of Human Resource Development, Deptt. of Secondary & Higher Education, Shastri Bhavan, New Delhi-110 001 for information.

विश्वविद्यालय अनुदान आयोग बहादुरशाह ज़फर मार्ग नई दिल्ली-110002 University Grants Commission Bahadur Shah Zafar Marg

F. No. 63-3/2009 (SUI)

April 2009

New Delhi-110002

The Registrar, As per list attached

Subject:

Submission of proposal under the scheme (i) Special Development grant to Young Universities and rejuvenation Grant for old Universities (ii) Special Development Grant to Universities located in Backward Areas/Rural/Remote Area/Border Area during XI Plan period—reg.

Sir.

As you are aware that the UGC is providing financial assistance for (i) Special Development Grant for Young Universities and rejuvenation grant for old Universities (ii) Special Development Grant for Universities accordance with the XI Plan guidelines the above schemes. Now these above schemes merged with General Development Assistance Scheme.

As such, you are requested to submit the detailed proposal in respect of the above schemes in the prescribed proforma and strictly as per XI Plan guidelines as per (*Annexure-I & II*). However, the guidelines of the schemes are also available on UGC website *www.ugc.ac.in*. The UGC has already constituted Project Oversight Committee to assess these proposals. The last date of receiving the proposals is 20th May, 2009 and beyond that the proposals received after last date will not be entertained. The meeting of the Committee has been fixed on 9th June, 2009.

It may please be noted that the Universities which have already received the grants under the scheme in X Plan are also eligible in XI Plan will also be considered for funding under the scheme.

Yours faithfully,

Sd/-

(H.B. Sharma)

UNDER SECRETARY

Copy to S.O. (SUII)

SUBUREAU

Name of the State Universities receiving grants under Section 12(B) of UGC Act 1956 as on 31.3.2009

S.No.	Name
1.	Alagappa University Karaikudi-630 003 (Tamil Nadu)
2.	Amravati University Amravati-444 602.
3.	Andhra University Waltair Visakhapatnam-530 003.
4.	Anna University Chennai-600 025.
5.	Annamalai University Annemalainagar-608 002.
6.	Awadesh Pratap Singh University Rewa (M.P.)
7.	Bangalore University Bangalore-560 056.
8.	Barkatullah Vishwavidyalaya Bhopal-462 026 (M.P.)
9.	Bharathiar University Coimbatore-641 046.
10.	Bharathidasan University Tiruchirappalli-640 046.
11.	Bhavnagar University Gaurishanker Lake Road, Bhavnagar-364 002.
12.	Calicut University Calicut-673 635.
13.	Cochin University of Science & Technology Cochin-682 022.
14.	Devi Ahilya Vishwavidyalaya R.N. Tagore Marg Indore-452 001 (M.P.)

S.No.	Name
15.	Dr. B.A. Marathwada University Aurangabad-431 004.
16.	Dr. H.S. Gour Vishwavidyalaya Sagar-470 005 (M.P.)
17.	Goa University Sub Post Office Goa University Taleigao Plateau Goa-403 206.
18.	Gujarat University P.B. Number 4010, Navrangpura Ahmedabad-380 009.
19.	Gulbarga University Jnana Ganga, Gulbarga-585 106.
20.	Jawaharlal Nehru Technological University Hyderabad-500 072.
21.	Jiwaji University Gwalior-474 011 (M.P.)
22.	Kakatiya University Warangal-505 009.
23.	Kannada University Hampi, Vidyaranya, Hospet Taluk-583 276.
24.	Karnatak University Dharward-580 003.
25.	Kerala University Thiruvananthapuram-695 034.
26.	Kuvempu University Gnana Sahyadri, Shankarghatta-577 451. Shimoga Distt.
27.	M.S. University of Baroda Fatehganj Vadodara-390 002.
28.	Madurai Kamaraj University Madurai-625 021.
29.	Mahatma Gandhi Gramoday Vishwavidyalay Chitrakoot-485 331.
30.	Mahatma Gandhi University Kottayam-685 560.
31.	Mangalore University Mangalagangothri-574 199.

S.No.	Name
32.	The Tamil Nadu Dr. Ambedkar Law University Chennai (T.N.)
33.	Manonmaniam Sundaranar University Tirunelveli-627 912.
34.	Mother Teresa Women's University Kodaikanal-624102 (Tamil Nadu)
35.	Mysore University Mysore-570 005.
36.	Nagarjuna University Nagarjuna Nagar-522 510.
37.	Nagpur University Nagpur-440 001.
38.	National Law School of India University Bangalore-560 072.
39.	North Gujarat University Patan-384 265 (Guj.)
40.	North Maharashtra University Jalgaon-425 001.
41.	Osmania University Hyderabad-500 007.
42.	P.S. Telugu University Public Gardens Hyderabad-500 004 (A.P.)
43.	Rani Durgawati Vishwavidyalaya Jabalpur-482 001 (M.P.)
44.	S.N.D.T. Women's University Mumbai-400 020.
45.	Sardar Patel University Vallabh-Vidyanagar-388 120.
46.	Saurashtra University University Road Rajkot-360 005.
47.	Shivaji University Kolhapur-416 004.
48.	South Gujarat University University Campus Surat-395 007.

S.No.	Name
49.	Sri Krishnadevarya University Anantapur-515 003.
50.	Sri Padmavathi Mahila Vishvavidyalayam Tirupati-517 502 (A.P.)
51.	Sri Venkateswara University Tirupati-517 502.
52.	Swami Ramanand Teerth Marathwada University Nanded-431 606.
53.	Tamil University Thanjavur-612 005. (Tamil Nadu)
54.	University of Madras Chennai-600 005.
55.	University of Mumbai Mumbai-400 032.
56.	University of Pune Pune-411 007.
57.	Vikram University Ujjain-456 010 (M.P.)
58.	Kannur University Mangattuparamba Kannur-670 567.
59.	Gauhati University Gopinath Bardoloi Nagar, Guwahati-781 014.
60.	Dibrugarh University Dibrugarh-786 004.
61.	Patna University Patna-800 004.
62.	Dr. B.R. Ambedkar University Muzaffarnagar-842 001.
63.	Tika Manjhi Bhagalpur University Bhagalpur-812 007.
64.	Kameshwara Singh Darbhangha Sanskrit University Kameshwar Nagar, Darbhangha-846 008.
65.	Magadh University Bodhgaya-824 234.

S.No.	Name
66.	Lalit Narayan Mithila University Kameshwarnagar, Darbhangha-846 004.
67.	Guru Gobind Singh Indraprastha Univversity Old Delhi College of Engg. Campus, Kashmere Gate Delhi-110006.
68.	Maharshi Dayanand University Rohtak-124001.
69.	Kurukshetra University Kurukshetra-132 119.
70.	Guru Jambheshwar University Hissar-132 119.
71.	Himachal Pradesh University Summer Hills Shimla-171 085.
72.	Kashmir University Hazratbal, Srinagar-190 008.
73.	Jammu University Babasaheb Ambedkar Road, New Campus, Jammu Tawi-180 004.
74.	Ranchi University Ranchi-834 008.
75.	Periyar University Salem-636 011.
76.	Utkal University Vani Vihar, Bhubaneswar-751 004.
77.	Berahmpur University Bhanja Bihar Berahmpur-760 007.
78.	Sambalpur University Jyoti Vihar, Burla Distt. Sambalpur-768 019.
79.	Shri Jagannath Sanskrit University Puri-752002.
80.	Punjab University Chandigarh-160 014.

S.No.	Name
81.	Panjabi University Patiala-147 002.
82.	Guru Nanak Dev University Amritsar-143 005.
83.	Rajasthan University Jaipur 302 004.
84.	Jai Narain Vyas University `Jodhpur 342 001.
85.	Mohan Lal Sukhadia University Udaipur-313 001.
86.	Maharishi Dayanand Saraswati University Pushkar Bye Pass Ajmer-313 001.
87.	Sree Sankaracharya University of Sanskrit, Kalady-683 574. District, Ernakulam
88.	Bundelkhand University Kanpur Road Jhansi-284 001.
89.	Ch. Charan Singh University Meerut 250 005.
90.	Dr. Bhim Rao Ambedkar University Agra-282 004.
91.	Dr. Ram Manohar Lohia Avadh University, Faizabad-224001.
92.	Deendayal Upadhyay Gorakhpur University Gorakhpur-273 009.
93.	Lucknow University Lucknow-226 007.
94.	M.G. Kashi Vidyapeeth Varanasi-221 002.
95.	VBS Purvanchal University Jaunpur-222 001.
96.	Mahatma Jyotiba Phule Rohilkhand University Doli Lal Agarwal Marg, Bareilly-243 001.
97.	Sampurnanand Sanskrit University Varanasi 221 002.
98.	Ch. Shahu Ji Maharaj Kanpur University Kalyanpur, Kanpur-208024

S.No.	Name
99.	Hemwati Nandan Bahuguna Garhwal University Srinagar-246 174 (Distt. Garhwal)
100.	Kumaun University Nainital-263 001.
101.	Calcutta University College Street, Kolkata-700 073.
102.	Jadavpur University 188 Raja S.C. Mallik Road, Kolkata-700 032.
103.	Burdwan University Rajbati, Burdwan Burdwan-713 104.
104.	University of Kalyani Kalyani-741 235.
105.	University of North Bengal P.O. North Bengal University Raja Rammohunpur-734 430, Distt. Darjeeling
106.	Rabindra Bharati University 56-A Barrackpore Trunk Road, Kolkata-700 050.
107.	Vidyasagar University West Midnapore-721 102.
108.	Pt. Ravishankar Shukla University Raipur-492 010.
109.	Guru Ghasidas University Bilaspur-495 009.
110.	Indira Kala Sangit Vishwavidyalaya Khairagarh-491 881.
111.	Jagadguru Rambhadracharya Handicapped University Chitrakootdham-210 204. (U.P.)
112.	Vinoba Bhave University P.B. No. 31, Hazaribag-825 301.
113.	National Academy of Legal Studies and Research University 3-4-761, Barkatpura Hyderabad-500 027.
114.	National Law Institute University Bhopal-462 003.

S.No.	Name
115.	B.N. Mandal University Laloo Nagar, Madhepura-852 113.
116.	Bengal Engineering and Science University Shibpur, Howrah-711 103.
117.	Hidayatulla National Law University Raipur-492 001.
118.	Karnataka State Women's University Bijapur-586 101, Karnataka
119.	Jai Prakash University, Chhapra-8410 301.
120.	Veer Kunwar Singh University Arrah-802 301.
121.	Fakir Mohan University Vyasa Vihar, Balasore-756 019.
122.	Dravidian University, Kuppam-517 425.
123.	North Orissa University, Baripada, Mayurbhanj-757 003.
124.	Ravenshaw University Cuttack
125.	The Sido Kanhu Murmu University Dumka- 814 101 Bihar
126.	Bhagat Phool Singh University Sonepat,
127.	Dr. Babasabeb Ambedkar Technological University Lonere,
128.	Raigad (Maharashtra) West Bengal University of Technology, Kolkata,
129.	Deenbandhu Chhotu Ram University of Science & Technology Murthal,
130.	Chaudhary Devi Lal University Sirsa,
131.	Rajiv Gandhi Prodyogiki Vishwavidyalay Bhopal.

विश्वविद्यालय अनुदान आयोग बहादुरशाह जफर मार्ग नई दिल्ली-110 002

UNIVERSITY GRANTS COMMISSION BAHADURSHAH ZAFAR MARG NEW DELHI-110002

F. No. 80-3/2005 (SU-I)

The Vice-Chancellor,

As per list attached

1 May, 2009

Subject: Special Development Grant to Young and Backward Universities during X plan period — reg.

Sir,

As per the directions of Public Accounts Committee (PAC), the Chairman, UGC has constituted the Project Oversight Committee to review the above proposals, due to prolonged delay and failure on the part of the Universities to furnish the statement of expenditure/Utilisation Certificate and completion certificates of the buildings.

You are requested to send the above documents by the end of 20-5-2009 without further delay, so as to enable us to place the same before the Project Oversight Committee meeting which is scheduled on 8th & 9th June, 2009 in the office of the UGC failing which universities will face stringent measures to be taken by the UGC.

This may kindly be treated as Most Urgent.

Yours faithfully,

-Sd/-

(**H.B. Sharma**) UNDER SECRETARY

Copy to:—

The Registrar, As per list attached

S. No.	Name of the Universities			
1.	Fakir Mohan University, Orissa			
2.	North Orissa University, Orissa			
3.	Mahatma Gandhi Chitrakoot Gramodaya Vishwavidyalaya, Chitrakoot			
4.	National Law Instt. University, Bhopal			
5.	Awadhesh Pratap Singh University, Rewa			
6.	Sree Sankaracharya University of Sanskrit, Kalady, Ernakulam			
7.	Kannur University, Kannur			
8.	North Gujarat University, Patan			
9.	Saurashtra University, Rajkot			
10.	B.N. Mandal University, Madhepura, Bihar			
11.	Veer Kanwar Singh University, Ara			
12.	Patna University, Patna			
13.	Tilak Manjhi Bhagalpur University, Bhagalpur			
14.	Kameshwara Singh Darbhanga Sanskrit University, Darbhanga			
15.	Lalit Narayan Mithila University, Darbhanga			
16.	M.D.S. University, Ajmer			
17.	Jai Narain Vyas University, Jodhpur			
18.	Mohanlal Sukhadia University, Udaipur			
19.	Vinoba Bhave University, Hazaribagh			
20.	Kannada University, Hampi			
21.	Kuvempu University, Sankarghatta			
22.	National Law School of India University, Bangalore			
23.	Gulbarga University, Gulbarga			
24.	University of Mysore, Mysore			
25.	Guru Jambheshwar University of Science & Technology, Hissar			
26.	Kashmir University, Srinagar			
27.	S.R.T.M. University, Nanded			
28.	North Maharashtra University, Jalgaon			
29.	Hidyatullah University National Law, Raipur			
30.	Dr. R.M.L. Awadh University, Faizabad			

S. No.	Name of the Universities
31.	Bundelkhand University, Jhansi
32.	V.B.S. Purvanchal University, Jaunpur
33.	J.R.H. University, Chitrakoot Dham
34.	M.J.P. Rohilkhand University, Bareilly
35.	D.D.U. Gorakhpur University, Gorakhpur
36.	Bengal Engg. & Sc. University, Shibpur
37.	NALSAR University of Law, Hyderabad
38.	Andhra University, Visakhapatnam
39.	Kakatiya University, Warangal
40.	Sri Krishnadevaraya University, Anantapur
41.	Acharya Nagarjuna University, Guntur
42.	M.S. University, Thirunelveli
43.	Periyar University, Salem
44.	Rajiv Gandhi University, Itanagar
45.	Guru Ghasidas University, Bilaspur

CHAPTER V

OBSERVATIONS/RECOMMENDATIONS IN RESPECT OF WHICH GOVERNMENT HAVE FURNISHED INTERIM REPLIES

-NIL-

New Delhi; 8 December, 2009 17 Agrahayana, 1931 (Saka) SHRI JASWANT SINGH Chairman, Public Account Committee.

APPENDIX I

MINUTES OF THE FIFTH SITTING OF THE PUBLIC ACCOUNTS COMMITTEE (2009-10) HELD ON 2nd DECEMBER, 2009

The Committee sat on Wednesday, the 2nd December, 2009 from 1500 hrs. to 1600 hrs. in Room No. 62, First Floor, Parliament House, New Delhi.

PRESENT

Shri Jaswant Singh — Chairman

Lok Sabha

- 2. Shri Bhartruhari Mahtab
- 3. Kunwar Rewati Raman Singh
- 4. Shri Aruna Kumar Vundavalli
- 5. Shri Khagen Das
- 6. Shri Naveen Jindal
- 7. Shri Satpal Maharaj
- 8. Dr. K. Sambasiva Rao

Rajya Sabha

- 9. Shri Sharad Anantrao Joshi
- 10. Shri Ashwani Kumar

SECRETARIAT

- 1. Shri Ashok Sarin Joint Secretary
- 2. Shri Raj Shekhar Sharma Director
- 3. Shri M.K. Madhusudhan Additional Director
- 4. Shri D.R. Mohanty *Under Secretary*

REPRESENTATIVES OF THE OFFICE OF THE COMPTROLLER AND AUDITOR GENERAL OF INDIA

- 1. Shri Vinod Rai Comptroller & Auditor General of India
- 2. Ms. Rekha Gupta Dy. CAG Report Central (RC)
- 3. Shri R.B. Sinha Director General (Report Central)

REPRESENTATIVES OF THE MINISTRY OF DEFENCE

1.	Shri Pradeep Kumar	_	Defence Secretary		
2.	Shri R.K. Singh	_	Secretary (Defence Production)		
3.	Smt. Indu Liberhan	_	Secretary (Defence Finance)		
4.	Vice Adml. D.K. Dewan	_	VCNS		
5.	Shri S.K. Sharma	_	DG (Acquisition)		
6.	Shri Ajoy Acharya	_	Additional Secretary (DP)		
7.	Shri S. Chandrasekaran	_	FA (Acquisition)		
8.	Smt. Preeti Sudan	_	JS & AM (MS)		
9.	Shri Gyanesh Kumar	_	JS (SY)		
2.	***		***	***	
3.	***		***	***	
4.	***		***	***	
	T1				

The withnesses, then, withdrew.

A copy of the verbatim proceedings of the sitting has been kept on record.

5. The Committee then, took up the following Draft Reports for consideration:—



- (iii) Draft Action Taken Report on the Observations/Recommendations of the Committee contained in their Sixty-ninth Report (Fourteenth Lok Sabha) on "Injudicious Release of Grants".
- 6. After some discussions, the Committee adopted the above-mentioned Draft Reports. The Committee then, authorized the Chairman to finalise the Draft Reports in the light of the factual verifications received from the Office of the C&AG and present the same to the House on a date convenient to him.

The Committee then adjourned.

^{****} Matters not related to this Report.

APPENDIX II

(Vide Para 5 of Introduction)

ANALYSIS OF THE ACTION TAKEN BY THE GOVERNMENT ON THE OBSERVATIONS/RECOMMENDATIONS OF THE PUBLIC ACCOUNTS COMMITTEE CONTAINED IN THEIR SIXTY-NINTH REPORT (FOURTEENTH LOK SABHA

(i) Total number of Observations/Recommendations

(ii) Observations/Recommendations which have been accepted by the Government Sl. No./Paragraph Nos:

Sl. Nos. 1, 2, 3, 5, 8 & 9

Total: 6

09

Percentages: 66.7

(iii) Observations/Recommendations which the Committee do not desire to pursue in view of the reply of the Government:

Sl. No. Nil

Total: Nil

Percentage: Nil

(iv) Observations/Recommendations in respect of which the replies of the Government have not been accepted by the Committee and which require reiteration:

Sl. Nos. 4, 6 & 7

Total: 3

Percentage: 33.3

(v) Observations/Recommendations in respect of which the Government have furnished interim replies:

Sl. No. Nil

Total: Nil

Percentage: Nil